

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2381  
ANSWERED ON:27.08.2012  
COMPLAINTS AGAINST EMPLOYEES PROVIDENT FUND ORGANISATION  
Patel Shri Bal Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has received a number of complaints from CVC against Employees Provident Fund Organisation during the last three years;
- (b) if so, the details thereof;
- (c) whether there is an inordinate delay in investigation and reporting;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government to submit the investigation report in a timebound manner?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): 71 complaints against officials of EPFO have been forwarded by CVC during the last three years.
- (b): The details are annexed.
- (c) & (d): The cases forwarded by CVC are monitored separately and prompt action is taken based on the investigation by the Zonal Vigilance Directorates.
- (e): All efforts are made to adhere to the time limits set by CVC, and in cases requiring additional time, the same is sought from CVC on a case to case basis. Monthly report is submitted to CVC indicating the status of all pending cases. Apart from this, CVC also conducts periodical review meetings for timely disposal of all such referred cases.